

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
6.2.97		<p>Heard Shri D.S.Mishra, counsel for the applicant. By an inadvertance, the application is stated as "dismissed". It is pointed out by the petitioner's counsel that application should be returned back to him for being presented before the appropriate Bench of the Tribunals. It is therefore, directed that the last sentence of the order dtd.19.11.96 should be read as under :</p> <p>"The application cannot be admitted because it is not maintainable for want of jurisdiction. It is accordingly returned back to the applicant for being presented before the appropriate Bench of Tribunals. The Court fee also be returned to the applicant."</p> <p><i>Member</i> MEMBER (ADMINISTRATIVE)</p> <p><i>Member</i> MEMBER (JUDICIAL)</p> <p><i>(6118)</i></p>	